

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 3803**  
ANSWERED ON – 25/03/2026

**DNT AS A SEPARATE CATEGORY IN CENSUS 2027**

3803. SHRI SANJAY SINGH

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) whether it is a fact that Denotified, Nomadic and Semi-nomadic tribes (DNTs/NTs/SNTs) have never been separately enumerated in any decennial Census of the country;

(b) whether Government proposes to include DNTs as a separate enumerated category in the forthcoming Census 2027, so as to generate reliable data on population, education, housing and livelihood; and

(c) if not, the reasons for denying DNTs the data-based governance that forms the foundation of welfare planning and affirmative action?

**ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) As per the Registrar General of India, in Census only notified Scheduled Caste and Scheduled Tribe-wise data are collected.

(b) As per the Registrar General of India, in Census 2027 the data on Castes will also be collected.

(c) Further, welfare measures for these communities are already being implemented through targeted scheme namely Scheme for Economic Empowerment of DNTs (SEED).

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